

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408
IB/373/ND/2022

IN THE MATTER OF:

| | | |
|---|-----|------------|
| Tata Capital Financial Services Limited | ... | Applicant |
| Versus | | |
| Mrs. Anju Khurana | ... | Respondent |

Under Section 95(1) IBC, 2016

Order delivered on 18.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|-------------------|--|
| For the Applicant | : Ms. Ekta Bhasin and Mr. Sanidhya Sonthalia, Advs. |
| For the RP | : Mr. Mithun Khattry for RP |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Ekta Bhasin, Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the RP is present physically. The written submissions filed by the Applicant as well as RP are not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List this matter on **14.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)